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Advanced Courses in Mathematics

Written Answers

*386. SHRI JAHARLAL BANERJEE: DR. RAJAT KUMAR CHAK-RABARTI-SHRI NRIPATI RANJAN

> CHOUDHURY: SHRI NABIN CHANDRA BURAGOHAIN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether it is a fact that under a programme approved by the Indian Institute of Science and the Tata Institute of Fundamental Research had started at the Indian Institute of Science, Bangalore, six students were admitted last year for taking some Advance Courses in Mathematics;
- (b) whether it is also a fact that out of the these students four left the course and one went abroad:
- (c) what are the names of the Professors who are associated with this programme and what are their fields of specialisation; and
- (d) whether it is a fact that two of these Professors were selected as experts for evaluation of work of the Centre of Advanced Study in Applied Mathematics, Calcutta University

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Under the programme to train high calibre mathematicians, seven students admitted on 1976-77 at the Indian Institute of Science, Bangalore.

- (b) No Sir, all the seven students are continuing.
- (c) A Statement is laid on the Table Of the House.
 - (d) Yes Sir.

Statement

The following staff members were associated with the programme and

this constituted a part of their work.

From: Tata Institute of Fundamental Research, Bombay-

- (i) Prof. G. K. Ranganathan
- (ii) Prof. R. Sridharan
- (iii) Dr. M. K. V. Murthy
- (iv) Dr. K. Balagangadharan
- (v) Mr. V. J. Lal

Vittal Rao

(vi) Prof. M. S. Raghunathan; and

From: Indian Institute of Science, Bangalore-

> (i) Prof. K. B. Athreya (ii) Prof. K. P. Sinha (iii) Prof. E. V. Krishnamurl (iv) Prof. N. Mukunda (v) Prof. R. Narasimha (vi) Prof I. G. Sarma (vii) Dr. R.

These persons have specialised in one or more of the following fields: -

Mathematics, Probability Theory, Theoretical Physics, Computer Science, Mathematical Physics. Fluid Dynamics and Control Theory.

Inter-State movements of Fertilisers

*387. SHRIMATI LEELA DAMO-DARA MENON: SHRIMATI AMBIKA SONI: DR. RAJAT KUMAR CHAKRABARTI: SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that due to wrong estimentes submitted by State Governments for their half-yearly requirements, indigenous and pool fertilisers are surplus in some States and in short supply in some other State; and

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THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The estimates of the equirement of fertilisers for each crop season. made by the State Government are scrutinised in the Zonal Conferences held twice a year before each crop season and attended by the representatives of the Central Government and the State Governments concerned. The scrutiny is done in accordance with a wellestablished formula. This formula takes into account the actual levels of fertiliser application and the proposed area coverages. Whenever necessary, the adjustments in the supplies are also made from time to time in the light of further developments. As such, the Central Government has no information to indicate that there is an excessively high surplus of fertilisers in some States or that there is a shortage of fertilisers in some States.

(b) Question does not arise.

Building Bye-laws

*388. SHRI S. W. DHABE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether the Delhi Municipal Corporation the New Delhi Munici pal Committee and the Delhi Dev elopment Authority have amended the building bye-laws during the last two years;
 - (b) if so, what are the details thereof; and
- (c) whether these changes have been implemented?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) No Sir. How--ever, a panel was constituted under

the aegis of the Indian Standards institution to formulate unified building bye-laws to be adopted by all the local bodies in the Union of Delhi

to Questions

(c) The draft unified building bye-laws, as finalised by the Panel, was sent to the Delhi Administration in April, 1976. Action to notify the unified building bye-law has been initiated by the Delhi Administration.

Allotment of the DDA Flats to M.Ps.

- *389. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) the number of the Members of Parliament who have registered themselves with the Delhi Development Authority for the purchase of flats; and
- (b) by when fiats are likely to be allotted to them?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Delhi Development Authority has reported that at present 14 M.Ps, have applied for allotment of flats.

(b) The Delhi Development Authority expects to allot them flats by 15th August, 1977.

Functioning of the ICMR

•390. DR. RAJAT KUMAR CHAKR-ABARTI: SHRI ANANDA PATHAK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of meetings of the Government Body of the Indian Council of Medical Research (ICMR) held since April, 1976: